

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4239
ANSWERED ON:21.04.2010
DIFFICULTIES TO FISHERMEN
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether poor fishermen of coastal areas of the country including Kerala are facing difficulties due to Coastal Regulation Act;
- (b) if so, the details thereof;
- (c) whether the Government proposes to renotify the Coastal Regulation Zone (CRZ) notification;
- (d) if so, the details thereof ; and
- (e) the steps taken to redress the grievances of the fishermen and for effective implementation of the said notification?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH)

(a)&(b) This Ministry had assigned Centre of Environmental Education(CEE), Ahmedabad to undertake the consultation process with the fishermen and local communities with regard to implementation of Central Regulation Zone (CRZ) Notification, 1991. According to the Report, "Public Consultation with Fisherfolks and Local Community to Strengthen Coastal Regulation Zone Notification, 1991" submitted by CEE, which inter-alia, indicates that the fishermen communities in the country including in Kerala are facing some difficulties, which include the loss of livelihood due to various developmental activities, the destruction of coastal habitats like mangroves and the pollution of coastal water.

(c)to(e) Steps have been initiated to strengthen the CRZ Notification, 1991, to protect the livelihood of fisher communities and to improve the implementation of the CRZ Notification, 1991, based on the recommendations made in the Report of Prof. M.S. Swaminathan Committee dated 16th July, 2009 and the recommendations made in the Report of CEE indicated in reply to para (a) above.